

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH, 'SMC': NEW DELHI**

(Through Video Conferencing)

BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER

**ITA No.4909/DEL/2019
[Assessment Year: 2015-16]**

Dharmender Kumar (HUF), C/o-Kapil Goel Adv. F-26/124, Sec.7, Rohini, New Delhi-110085	ITO, Ward-50(5), Room No.1410, 14 th Floor, E-2 Block, Pratyaksh Kar Bhawan, New Delhi-110002
PAN-AAFHD1211H	
Assessee	Revenue

Assessee by	Sh. A.K. Babbar, Adv. & Sh. V.K. Sabharwal, Adv.
Revenue by	Sh. R. K. Gupta, Sr. DR

Date of Hearing	02.09.2021
Date of Pronouncement	02.09.2021

ORDER

This appeal filed by the assessee is directed against the order dated 30.04.2019 of the learned CIT(A)-17, New Delhi, relating to Assessment Year 2015-16.

2. The learned counsel for the assessee vide its letter dated 12.08.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Sr. DR has no objection.

4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 02.09.2021.

Sd/-

[R.K.PANDA]
ACCOUNTANT MEMBER

Delhi; Dated: 02/09/2021.

Shekhar, Sr. P.S

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi